

**PUNJAB VIDHAN SABHA**

**Bill No. 33-PLA-2017**

**THE PUNJAB LAND REFORMS (AMENDMENT) BILL, 2017**

(Bill as passed by the Punjab Vidhan Sabha)

The following Bill was passed by the Punjab Vidhan Sabha :—

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**BILL**

*further to amend the Punjab Land Reforms Act, 1972.*

BE it enacted by the Legislature of the State of Punjab in the Sixty-eighth Year of the Republic of India, as follows :—

1. (1) This Act may be called the Punjab Land Reforms (Amendment) Act, 2017. Short title and commencement.

(2) It shall be deemed to have come into force on and with effect from the 24th January, 1971 :

Provided that the provision being made by section 2 of this Act shall come into force at once.

2. In the Punjab Land Reforms Act, 1972, (hereinafter referred to as the principal Act), in section 3, in clause (8), the words “but shall not include land under banana or guava trees or land comprised in vineyard” shall be omitted. Amendment in section 3 of Punjab Act 10 of 1973.

3. In the principal Act, in section 27, for clause (j), the following clause (j) shall be substituted, namely :— Amendment in section 27 of Punjab Act 10 of 1973.

“(j) Land not covered under clause (h) and (i), acquired by a person for non-agricultural purposes such as housing, industrial, infrastructure projects, special economic zone (SEZ), tourism units (hotels and resorts), public utilities, warehousing, commercial, cultural, recreational, sports, religious, institutional :

Provided that where land is acquired for non-agricultural purposes as per provisions of clauses (h), (i) or (j), such person would be required to intimate such intention of change of land use for non-agricultural purposes to the Collector within one year from the date of publication of